Regd. No. CHD/0093/2009–2011

Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

CHANDIGARH, FRIDAY, MARCH 5, 2010
(PHGN. 14, 1931 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 5th March, 2010

No. 2—HLA of 2010/10.—The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2010, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :—

Bill No. 2—HLA of 2010

THE PUNJAB SCHEDULED ROADS AND CONTROLLED AREAS RESTRICTION OF UNREGULATED DEVELOPMENT (HARYANA AMENDMENT) BILL, 2010

A

BILL

further to amend the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Sixty-first Year of the Republic of India as follows:—

1. This Act may be called the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Act, 2010. Short title.

2. In Sub-section (4) of Section 8 of the Punjab Scheduled Roads and Amendment of section 8 of Haryana Act 41 of 1963.

Controlled Areas Restriction of Unregulated Development Act, 1963,—

(i) in the proviso, for the sign '.' existing at the end, the sign ':' shall be substituted; and

(ii) the following proviso shall be added at the end, namely :—

"Provided further that where an application is made for change of land use for industrial purpose and orders are to be passed by the Director, the time limit for granting permission shall be two months.".

STATEMENT OF OBJECTS AND REASONS

The provision of existing time limit of three months available to Director under Sub-section 4 of Section 8 of Act *ibid* to decide the application for change of land use permission *vis-a-vis* the need to expedite the permissions for industrial uses has been re-examined. It has been decided to reduce the time limit to decide the application of change of land use permission for industrial uses from existing three months to 'sixty days'. Therefore, the amendment in Sub-section 4 of Section 8 is proposed.

BHUPINDER SINGH HOODA,
Chief Minister, Haryana.

Chandigarh :
The 5th March, 2010

SUMIT KUMAR,
Secretary.

[प्राधिकृत अनुवाद]

2010 का विधेयक संख्या 2-एच० एल० ए०

पंजाब अनुसूचित सड़क तथा नियंत्रित क्षेत्र अनियमित विकास निर्बन्धन (हरियाणा संशोधन) विधेयक, 2010

पंजाब अनुसूचित सड़क तथा नियंत्रित क्षेत्र

अनियमित विकास निर्बन्धन अधिनियम,

1963, हरियाणा राज्यार्थ, को आगे

संशोधित करने के लिए

विधेयक

भारत गणराज्य के इकसठवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम।

1. यह अधिनियम पंजाब अनुसूचित सड़क तथा नियंत्रित क्षेत्र अनियमित विकास निर्बन्धन (हरियाणा संशोधन) अधिनियम, 2010, कहा जा सकता है।

1963 के हरियाणा अधिनियम 41 की धारा 8 का संशोधन।

2. पंजाब अनुसूचित सड़क तथा नियंत्रित क्षेत्र अनियमित विकास निर्बन्धन अधिनियम, 1963, की धारा 8 की उप-धारा (4) में,—

(i) परन्तुक में, अन्त में विद्यमान "।" चिह्न के स्थान पर, ":" चिह्न प्रतिस्थापित किया जाएगा; तथा

(ii) अन्त में निम्नलिखित परन्तुक जोड़ दिया जाएगा, अर्थात् :—

"परन्तु यह और कि जहां औद्योगिक प्रयोजन के लिए उपयोग भूमि के परिवर्तन के लिए आवेदन किया गया है तथा निदेशक द्वारा आदेश पारित किए जाने हैं तो अनुज्ञा प्रदान करने के लिए समय की परिसीमा दो मास की होगी।"।

उद्देश्यों एवं कारणों का विवरण

पंजाब अनुसूचित सड़क तथा नियन्त्रित क्षेत्र, अनियमित विकास निर्बन्धन अधिनियम, 1963 की धारा 8 की उप-धारा (4) के तहत निदेशक को भू-परिवर्तन उपयोग के आवेदन पर निर्णय लेने हेतु वर्तमान समय सीमा, जोकि तीन महीने है, को विभाग द्वारा औद्योगिक उपयोग हेतु अनुमति को शीघ्र सम्पादित करने के मुद्दे पर विवेचन किया गया। औद्योगिक उपयोग हेतु भू-परिवर्तन की अनुमति की समय सीमा वर्तमान तीन महीने से साठ दिन करने का निर्णय लिया गया। इसलिए धारा 8 की उप-धारा (4) में संशोधन प्रस्तावित है।

भूपेन्द्र सिंह हुड्डा,
मुख्य मंत्री, हरियाणा।

चण्डीगढ़
5 मार्च, 2010

सुमित कुमार,
सचिव।

46955—H.V.S.—H.G.P., Chd.

Regd. No. CHD/0093/2009-2011

Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

CHANDIGARH, MONDAY, MARCH 8, 2010 (PHALGUNA 17, 1931 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 8th March, 2010

No. HVS-LIB/1/2009-10/12.—The Hon'ble Speaker has been pleased to accept the resignation of Shri Akram Khan, Deputy Speaker as Member of the Library Committee with effect from 5th March, 2010 (A.N.).

By order of the Hon'ble Speaker.

SUMIT KUMAR,
Secretary.

HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 8th March, 2010

No. HVS-LA-39/2010/14.—The Hon'ble Speaker has been pleased to accept the resignation of Shri Om Prakash Chautala, M.L.A. Leader of Opposition from the Membership of the Business Advisory Committee of the Haryana Vidhan Sabha with effect from 8th March , 2010 (A.N.).

By order of the Hon'ble Speaker.

SUMIT KUMAR,
Secretary.